

below. Figures for June to September, 1960 are not available, as the information is collected quarterly.

Category	No. of applicants placed in employment during July-September, 1960.
Graduates	461
Intermediates	192

Tibetan Refugees

51. Shri Daljit Singh: Will the Prime Minister be pleased to state the number of Tibetan refugees who entered Punjab and Himachal Pradesh during April-October, 1960?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The number of Tibetan refugees who entered the Punjab and the Himachal Pradesh during April to October, 1960, are as follows:—

Mon'ths	Punjab	Himachal Pradesh
April, 60	Nil	Nil
May, 60	Nil	145
June, 60	427	604
July, 60	Nil	386
August, 60	Nil	Nil
September, 60	Nil	4
October, 60	Nil	31

Indian Tea in Australia

52. Shri S. A. Mehdi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Indian tea is not popular in Australia; and

(b) if so, the steps taken in the matter?

The Minister of Commerce (Shri Kanungo): (a) and (b). Mostly, imported teas in Australia are mixed to produce local blends to suit the consumer's taste at prices he is willing to pay. India is one of the principal sources of supply of tea to Australia. It is, therefore, not a fact that Indian tea is not popular in Australia. How-

ever, with a view to encourage Australian blenders to use more and more Indian tea in producing local blends, the Tea Board have recently appointed their officer in Sydney.

Verification of Membership of Trade Unions

53. Shri Ram Krishan Gupta: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that Union Labour Ministry has evolved an elaborate procedure for verification of membership of trade unions for purposes of recognition under the Code of Discipline; and

(b) if so, the details thereof?

The Deputy Minister of Labour (Shri Abid Ali): A copy of the procedure is placed on the table of the Sabha. [See Appendix I, annexure No. 14].

12 hrs.

OBITUARY REFERENCES

Mr. Speaker: I have to inform the House of the sad demise of three of our friends, namely Shri Kankipati Veeranna Padalu, Dr. Pramatha Nath Banerjea and Shri Hem Chandra Naskar.

Shri Kankipati Veeranna Padalu was a sitting member of Lok Sabha from Golugonda—Reserved—Scheduled Tribes constituency of Andhra Pradesh. He passed away at Visakhapatnam on the 29th September, 1960, at the age of 55.

Dr. Pramatha Nath Banerjea was a member of the former Central Legislative Assembly during the years 1934-45. He passed away at Calcutta on the 5th November, 1960.

Shri Hem Chandra Naskar was a member of the Constituent Assembly of India during the years 1946-47. He passed away at Calcutta on the 13th November, 1960.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a minute.

12:01 hrs.

RE: MOTIONS FOR ADJOURNMENT

Shri Braj Raj Singh (Firozabad): Sir, may I ask your guidance about one of my adjournment motions? It is about the Judgment of the Supreme Court in the Karnal Murder Case. I abide by your decision that the adjournment motion would not be allowed. But I want to seek your guidance as to how we can raise this matter in the House because the matter is urgent and important. It affects the whole administration. Can we not have some sort of a discussion on this?

Shri Vajpayee (Balrampur): This question was raised during Question Hour in the last session and you were pleased to allow many supplementaries. Now a decision has been given by the Supreme Court and we would like to have a discussion.

Mr. Speaker: An adjournment motion was tabled at this stage and I thought that it was not the proper remedy. I also felt that this matter pertained to the State with its own Legislature and it is open to the members there to take interest in that matter and set right if there is anything wrong. This Parliament should not take up jurisdiction over such a matter which can be dealt with by the local legislature consisting of as good representatives as we are here.

If any other motion comes up, as Shri Vajpayee says, I will consider that matter. I cannot be called upon to give any advice in advance as to

what ought to be done. As and when a matter arises, it is for me to dispose of it.....(Interruption).

Shri Tyagi (Dehra Dun): Another criterion for an adjournment motion is that it should be urgent; it cannot be a continuing process. The question cannot come up as an adjournment motion if it is not urgent.

Mr. Speaker: I have already disallowed the adjournment motion and I think the hon. Members are not taking exception to that. They want me to give them guidance as to what can be done for raising a discussion and I said that it was not for me to give guidance in these matters.

Shri Ram Krishan Gupta (Mahendragarh): In reply to my previous questions, the hon. Home Minister promised to look into the matter after a decision was made on the appeal. Now, a decision has been taken by the Supreme Court. So, this matter should be raised here and a discussion should be allowed.

Mr. Speaker: Very well. But not on an adjournment motion. Does he mean to say that the hon. Home Minister said that it could be taken up here after the judgement was delivered in this matter?

The Minister of Home Affairs (Shri G. B. Pant): He says that I stated previously, in reply to a question that I would look into the matter. But I cannot vest Parliament with jurisdiction which either it possesses or does not possess. I have stated that I would look into the matter. I have looked into the matter and find that there is no ground for raising this question here by an adjournment motion or otherwise, in any form whatsoever.

12:05 hrs.

RE: MOTION OF PRIVILEGE

Shri A. M. Tariq (Jammu and Kashmir): Mr. Speaker, on the 7th of this month, I have sent you a notice